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**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 184/2025/EZ**

**SUBHAS DATTA**

.....APPLICANT(S)

**VERSUS**

**THE STATE OF WEST BENGAL & ORS.**

.....RESPONDENT(S)

**REPORT ON AFFIDAVIT FILED BY THE RESPONDENT NO.  
4, WEST BENGAL POLLUTION CONTROL BOARD.**

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Filed by

**GHANSHYAM PANDEY  
ADVOCATE**

**19 DEC 2025**

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SL. NO. 40 Dt.-19 DEC 2025

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REPORT ON AFFIDAVIT FILED BY THE RESPONDENT NO.  
4, WEST BENGAL POLLUTION CONTROL BOARD.

Most Respectfully Sheweth

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 4 to affirm this Affidavit on its behalf and as such, I am competent to do so.



02. That, this affidavit is being affirmed in pursuant to the order passed by this Hon'ble Tribunal dated 09.10.2025.

03. That, in pursuance to the order of the Hon'ble Tribunal dated 09.10.2025, a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), West Bengal Pollution Control Board (WBPCB) and District Magistrate, Purulia was constituted. The said Committee conducted a field visit on 18.11.2025, between 11.30 AM to 03.30 PM.

04. That, during the inspection the Committee members identified three distinct wastewater discharge points contributing to the pollution load of Saheb Bandh was identified. Each of these points was examined in detail, and water samples were collected as applicable for physicochemical and bacteriological analysis. Six water samples were collected from identified drainage discharge

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points and the STP inlet. The objective was to verify the nature and quality of influent water entering the lake, assess compliance with established standards, and correlate analytical results with observed ecological deterioration. The results unequivocally established that the water entering Saheb Bandh is grossly polluted, with multiple parameters exceeding permissible limits for surface water bodies which are stated as follows:

(i) Dissolved Oxygen levels were extremely low, ranging from 1.6 to

2.3. For water bodies falling under CPCB Designated Best Use

Criteria "Class B" (recreational bathing), the minimum DO

required is 5 mg/L. All measurable samples failed to meet this

criterion. This confirmed anoxic or hypoxic conditions, inability

to sustain healthy aquatic life and conditions favourable for weed

proliferation and anaerobic decomposition. The NIL DO in

Sample 2 (drain near the hospitals, opposite to BSS & NSOU)

indicates complete oxygen depletion, a strong indicator of raw

sewage or biomedical wastewater ingress.

(ii) For Class-B waters, BOD should be  $\leq 3$  mg/L. All samples

exceed this standard, with the Rotary Hospital discharge (S5)

registering a BOD of 285.42 mg/L, characteristic of untreated

hospital effluent.



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(iii) COD values ranged from 33 mg/L (S6: Singhania Hospital drain) to 950 mg/L (S5: Rotary Hospital drain). This variation shows that different inflow points introduce distinct pollutant loads, with S5 exhibiting toxic organic pollution levels far above those of domestic wastewater.

(iv) Significant phosphate levels were recorded across all samples, ranging from 0.263 mg/L to 2.074 mg/L. Values above 0.1 mg/L are known to stimulate algal and macrophyte growth, directly supporting the Committee's field findings on hyacinth infestation and marsh formation in the north-west quadrant of Saheb Bandh.

(v) Bacteriological Parameters (Total Coliform & Faecal Coliform) also exceeded standards by 2-4 orders of magnitude in all the samples. This confirms continuous sewage ingress and direct faecal contamination.

(vi) High conductivity and chloride readings, particularly S5 (Rotary Hospital: 1858  $\mu$ S/cm and 499.85 mg/L), indicate inflow of saline medical wash fluids, chemical reagents and surfactants typical of hospital wastewater.

The test data confirms that Saheb Bandh is under sustained pollution stress. The inflows are carrying high organic load,



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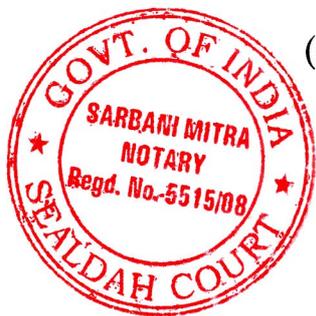
faecal contamination and nutrient enrichment, thus causing severe DO depletion. This supports the Committee's earlier observations of water hyacinth proliferation, siltation and reduced aquatic life with potential for future fish mortality events.

05. That, the following recommendations were made from the said Inspection by the Committee members:

❖ Purulia Municipality:

(a) The Purulia Municipality shall immediately stop all untreated wastewater from entering Saheb Bandh by blocking the existing drains identified during inspection and diverting the sewage to the STP facility. Needless to say, it should first make the STP functional.

(b) The Municipality shall develop a time-bound sewerage plan covering the surrounding residential and commercial establishments. It shall ensure that no greywater, washwater, or sanitation waste from the public toilet situated near the waterbody flows into any drain leading to the lake.



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(c) The Municipality shall place adequate waste bins along the embankment, prevent open dumping of solid waste, and enforce penalties for littering. It shall also install proper signage and surveillance where required, and carry out regular cleaning and maintenance of the lake surroundings.

(d) The Municipality shall undertake, in coordination with the Land and Land Reforms Department, a boundary survey to clearly demarcate the limits of Saheb Bandh and remove the abandoned structure found within the boundary area, unless it is regularised for a defined public purpose.



❖ **Rotary Hospital and Singhania Hospital**

(a) Both Rotary Hospital and Singhania Hospital shall construct and commission Effluent Treatment Plants suitable for treating their liquid waste, including washwater from diagnostic and treatment units, and ensure full operationalisation within a time-bound schedule. They shall not discharge any untreated wastewater into municipal drains that eventually fall into Saheb Bandh. Each hospital shall submit an action taken report to the West Bengal

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Pollution Control Board within thirty days, stating the steps taken towards ETP installation with the approved design, procurement details, and the name of the authorised operator responsible for the plant's functioning.

- (b) The West Bengal Pollution Control Board shall conduct periodic sampling and inspection of the lake and the drains feeding it at quarterly intervals and file compliance reports before the appropriate authority. The Board shall take stringent action, including the issuance of notices and penalties, against the Municipality or any establishment that fails to comply with the directions issued regarding wastewater treatment, solid waste disposal, or the prevention of pollution.



❖ Public Health Engineering Department

- (a) The Department shall carry out a hydrological study of Saheb Bandh to assess inflow and outflow characteristics, siltation patterns, and stormwater load, and shall prepare a plan for diversion, filtration, and management of stormwater so that runoff does not carry pollutants into

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the lake.

❖ **Fisheries Department**

- (a) The Fisheries Department shall conduct an assessment of the fish population in Saheb Bandh and take steps to prevent fishing activities in highly weeded areas until restoration measures improve the ecological balance.

❖ **The Forest Department & The Purulia Municipality**

- (a) They shall prepare a programme for the removal of water hyacinth and other invasive vegetation from the north-west side of the lake. They shall introduce suitable native plant species to restore ecological function after weed clearance.



06. That, the following remarks were made from the said Inspection by the Committee members:

The Joint Committee concluded that Saheb Bandh has suffered significant environmental damage due to long-term inaction by local authorities, malfunctioning waste treatment systems, the ongoing flow of untreated wastewater, and unregulated human activities in its protected area.

The environmental problems are clear from low oxygen levels in the water, excessive weed growth, silt buildup, and

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repeated fish deaths. Improving the water's health will require a coordinated, time- limited effort involving local government, hospitals, the Departments, and the District Administration, with oversight from environmental regulators.

Copy of the Report of the Committee is annexed herewith and marked with letter "R".

07. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.



*Swarup Kumar Mondal*  
DEPONENT

19 DEC 2025

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## VERIFICATION

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 6 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Identified and corrected by me  
Advocate  
WBPCB

Swarup Kumar Mandal  
DEPONENT

Solemnly Affirmed &  
Declared Before Me  
On Identification By.....

SARBANI MITRA  
NOTARY  
Regd. No.- 5515/08  
Mob.- 8777303277

19 DEC 2025

## INSPECTION REPORT

- 1.0 Reference of inspection** Order of Hon'ble National Green Tribunal dated 09.10.2025, in connection with Original Application No. 184/2025/EZ. **(Annexure I)**
- 2.0 Preamble** This Report is submitted in compliance with the directions issued by the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, vide Order dated 09.10.2025 in Original Application No. 184/2025/EZ. The Tribunal directed the construction of a Joint Committee comprising representatives from the Central Pollution Control Board (CPCB), West Bengal Pollution Control Board (WBPCB) as the Nodal Agency, and the District Magistrate, Purulia, for the purpose of conducting a comprehensive field inspection of Saheb Bandh, situated in the heart of Purulia town.
- 3.0 Name of the Applicant** Subhas Datta, son of Late Baneswar Datta, 25/1, Guitendal Lane, Post Office, Police Station and District - Howrah, Pin Code - 711101, West Bengal.
- 4.0 Name of the Respondents**
1. STATE OF WEST BENGAL
  2. DEPARTMENT OF ENVIRONMENT
  3. DEPARTMENT OF FISHERIES
  4. WEST BENGAL POLLUTION CONTROL BOARD
  5. THE DISTRICT MAGISTRATE, PURULIA.
  6. SUPERINTENDENT OF POLICE, PURULIA.
  7. PURULIA MUNICIPALITY
  8. CENTRAL POLLUTION CONTROL BOARD
- 5.0 Nature of the Complaint** Saheb Bandh is a heritage water body with substantial ecological, hydrological, social and historical significance. The present inspection was carried out against allegations of large-scale environmental degradation, which includes untreated sewage discharge, hospital wastewater inflow, solid waste dumping, rampant growth of water hyacinth, non-functional sewage treatment facilities, and consequent impacts on aquatic life. This Report has been prepared based on a fact-based assessment of the prevailing condition of





the water body and the remedial measures required to restore it.



**6.0 Inspection Process**

The Committee used a step-by-step approach to check the environmental conditions at Saheb Bandh. The committee looked at important points such as:

1. All inlets bringing sewage, stormwater, or hospital waste into the lake.
2. The municipal sewage treatment plant on the south-west side of the lake.
3. Public toilets near or in the lake, and whether their waste goes directly into the water.
4. Waste dumped along the shorelines.
5. Water plants like water hyacinth, weed growth, and possible nutrient overload.



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6. Water samples taken from key locations to test water quality.

7. Fish deaths and talks with locals.

8. Statements from staff at Rotary Hospital and Singhania Hospital.

9. A visit to the possible illegal encroachments and silt build-up location

During the inspection, emphasis was placed on taking photos, marking important points with GPS coordinates, and writing field notes in real time.

**6.0 Name & Designation of the Inspecting Officers**

1. Patil Yogesh Ashokrao, IAS – ADM (Environment Cell), Purulia.
2. Sudip Bhattacharya, Environmental Engineer, Asansol Regional Office, WBPCB, with assistance from Dr. Ananda Banerjee, Scientist, Durgapur Regional Laboratory, WBPCB.
3. Toufic Aslam, Scientist 'C', CPCB, Regional Directorate, Kolkata.

(Composition of the Committee: **Annexure-II**)

**7.0 Date of Inspection**

18.11.2025 (11.30 AM to 03.30 PM)

**9.0 Field Visit & Observation:**

During the inspection, the Joint Committee identified three distinct wastewater discharge points contributing to the pollution load of Saheb Bandh. Each of these points was examined in detail, and water samples were collected as applicable for physicochemical and bacteriological analysis.

**9.1 - Outlet originating from the Municipal STP:**

The Committee inspected the aerated lagoon-type Sewage Treatment Plant with a capacity of 0.4 MLD, located on the south-western side of Saheb Bandh, operated by the Purulia Municipality. The STP was found completely non-functional during the inspection. None of the essential units, such as coarse/fine screens, aerators, blowers, sludge-handling systems, distribution chambers, or outlet channels, showed any signs of operation. The electrical control panel was off. Wild vegetation has overgrown the STP from different sides. A major outlet from the non-operational STP was discharging untreated sewage directly into Saheb Bandh. Photographs clearly show stagnant, dark-coloured effluent, algal growth, and no signs of treatment. The aerators also appeared non-functional. The absence of aeration is evident from the green algal mat covering large areas, which typically develops in wastewater retention cells when biological treatment ceases.



No trained operator or knowledgeable staff member was present during the inspection who could explain the STP's operational sequence, hydraulic design, or intended discharge standards. The lack of a responsible operator indicates systemic negligence and raises concerns. In its current non-functional state, the STP merely acts as a transit basin for untreated sewage, ultimately discharging directly into the heritage water body.

A sample was taken from the discharge point. Visual observations, such as foul odour, dark colour, and a lack of surface turbulence, point to septic conditions and a high organic load. The presence of thick biological scum strongly suggests long-term operational neglect.

### 9.2 - Drain Near Subhas Gate

A second drain was identified near the Subhas Gate entry of Saheb Bandh. This drain appeared dry or with negligible trickling flow at the time of inspection; however, the dark staining of the surroundings, scattered solids, and stagnant pockets indicated that this outlet has actually carried significant quantities of wastewater, particularly during peak municipal discharge periods or rainfall events.

Although the flow was minimal at the time of inspection, the Committee concluded that the drain likely contributes significantly to organic pollution during periods of higher hydraulic load. Accordingly, water sampling was carried out from the mixing zone where this drain enters Saheb Bandh, rather than from the drain itself, to obtain a representative sample. This aligns with standard environmental sampling protocols for intermittent source flows.

The drain's contribution, though not quantified during the visit, seems concerning due to its alignment, catchment area, and proximity to dense vegetation, indicating a history of nutrient-rich discharge.

### 9.3 - Drain Near two Hospitals Rameshwarlal Singhania Seva Pratisthan & Rotary Club of Purulia Service Centre (Opposite BSS & NSOU)

A third drain, situated near the opposite BSS & NSOU (Bengal School of Social Work & Netaji Subhas Open University), was found discharging heavily polluted, untreated municipal wastewater during the inspection. The effluent showed significant turbidity, a high concentration of suspended solids, and a strong, putrefactive odour detectable from a distance. Its discharge volume was considerably larger than that near Subhas Gate, and the effluent's visual appearance strongly indicates direct entry of domestic and commercial sewage without any interim screening or treatment.

Samples were taken from both the drain outlet and the adjacent mixing area. The photographic evidence confirms the accumulation of floating solids, indicating poor municipal waste management and the absence of preventive measures.

### 9.4 - Discharge of Untreated Hospital Wastewater (Rameshwarlal Singhania Seva Pratisthan & Rotary Club of Purulia Service Centre)

During the inspection, the Committee visited two major healthcare establishments situated along the Lake Road, adjacent to Saheb Bandh. These are:

- Rotary Club of Purulia Service Centre (142 Beds)





▪ Rameshwarlal Singhania Seva Pratisthan (133 Beds)

Both hospitals possess valid licences under the West Bengal Clinical Establishments (Registration, Regulation and Transparency) Act, 2017. Further, both institutions hold valid Consents to Establish (CTE) and Consents to Operate (CTO) issued by the West Bengal Pollution Control Board. Bio-medical Waste Authorisation (BMA) was available only for the Rotary Hospital. Copies of these permissions are appended as annexures to this report. However, Rameshwarlal Singhania Seva Pratisthan is presently operating with 133 beds, whereas it has permission from the State Board for only 125 beds, and Rotary Club of Purulia Service Centre is currently operating with 142 beds, whereas it has permission from the State Board for only 110 beds (**Annexure-IV & Annexure-V**). Notwithstanding the above statutory compliances, both hospitals admitted, without any ambiguity, that they have not installed any Effluent Treatment Plant (ETP) for treating liquid waste generated from their healthcare activities.

The management representatives confirmed that no construction activity for the ETP has commenced and that no equipment procurement has taken place. They also could not produce any approved engineering design, process flow diagram, or vendor documentation related to an upcoming ETP.

Both hospitals currently discharge untreated effluent into the municipal drainage network adjacent to the premises. This was confirmed by inspecting chambers filled with dark, offensive liquid, with no signs of aeration or treatment. The presence of grease, detergent froth, tissue residues, and medical liquids in the drainage pits was visually confirmed. There were no inlet screening, oil-and-grease treatment, disinfection chambers, or flow meters available either. Chambers photographed during inspection contained stagnant, blackish water with floating solids, emitting a foul odour typical of anaerobic decomposition, which is a characteristic of untreated hospital sewage. Field staff and cleaning personnel reported that the wastewater is sent to the municipal line.

Though a direct pipe or outlet connecting the hospitals to Saheb Bandh was not observed during the inspection, the Committee noted the following critical finding: Given the gravitational slope, absence of any intermediate treatment facility along this alignment and the submission of the hospital staff, it is highly probable that untreated hospital effluent ultimately finds its way to Saheb Bandh. Thus, the hospitals are indirectly contributing to the deterioration of water quality in Saheb Bandh.

Samples were collected from holding tanks/collection sumps inside both hospitals to determine the baseline effluent profile. Field parameters such as Dark colouration, the presence of floating organic matter, a pungent chemical odour, and low dissolved oxygen indicate that the effluent does not conform to the discharge standards prescribed in the CTO document issued by WBPCB.

#### 9.5 - Public Toilets Within the Water Body Area

During the inspection, the Committee observed a public Pay & Use toilet facility situated within the Saheb Bandh premises, in close physical proximity to the waterbody. The toilet bears signage for separate male and female sections and is



reportedly owned by Purulia Municipality while being operated and maintained by a contracted private agency. The facility is actively used by visitors, local residents, and tourists.

The operator informed the Committee that the sanitation wastewater from the toilet block is directed to an underground septic tank, which discharges into a soak pit. While the septic tank system was not exposed for visual verification during the inspection, the operator's statement, supported by on-site structural clues, suggests that the disposal arrangement is limited to primary anaerobic treatment without any tertiary treatment facility.

Further, non-sanitary wastewater generated from activities such as washing personal garments, cleaning toilet premises, and other activities is discharged into the municipal drain. Unlike blackwater (toilet discharge), this greywater often contains soaps, surfactants, and suspended solids, all of which promote eutrophication. Given the current condition of Saheb Bandh, as observed in earlier sections, this constitutes a continuing pollution trail.

#### **9.6 - Solid Waste Dumping Along the Bank Areas**

During the inspection, various stretches of the bank, especially on the eastern and north-eastern sides, particularly near road-facing access points and informal congregation areas, were found littered with plastic carry bags, food residues, religious offerings, thermocol, textile rags, disposable cups, footwear and general municipal waste. Several dumped articles were found partially submerged in the littoral zone, suggesting that waste is not only deposited along the banks but also directly enters the water body through wind drift, wave action, and gravity-driven embankment erosion.

The Committee did not observe any systematic cleaning mechanism, waste collection point, or routine sweeping initiative near these sites. Fencing, signage, and garbage bins were also inadequate.

The observed waste dumping is a clear indication that municipal collection, transportation, and enforcement mechanisms are either absent or non-operational in the vicinity of Saheb Bandh.

#### **9.7 - Proliferation of Water Hyacinth and Weed Growth**

The Committee observed extensive proliferation of water hyacinth (*Eichhornia crassipes*) and associated invasive macrophytes in the north-west sector of Saheb Bandh. The infestation was visually confirmed through multiple geo-tagged photographs taken during the inspection, showing a thick mat of vegetation covering a substantial portion of the water surface. The spread of aquatic weeds was not uniform across the waterbody; the eastern, southern, and south-eastern flanks were comparatively free of dense hyacinth cover, indicating a localised ecological disturbance rather than a lake-wide phenomenon. The Google satellite imagery corroborates this distribution pattern by showing a concentration of vegetation mass in this zone, which aligns with the Committee's field observations.

Based on field assessment, the Committee infers that weed proliferation results directly from nutrient-rich discharges entering Saheb Bandh, especially through the





western drains and bankside dumping. This unchecked growth signals the lack of a regular desilting and weed management programme. If not controlled immediately, the infestation will choke the natural spread of water, weaken recreational and aesthetic values, and jeopardise the lake's long-term ecological stability.

### 9.8 - Siltation

During the inspection, the Committee noted noticeable silt deposition in the north-western quadrant of Saheb Bandh, particularly at the transition zone where dense mats of hyacinth and other aquatic vegetation begin to form. Although no staff gauge or bathymetric reference markers were installed at the site to quantify the exact depth loss, visual indicators and physical site conditions strongly suggest progressive, long-term sediment accumulation in this region. The condition of the north-west side reflects advanced silt encroachment, transforming parts of the original water surface into a semi-marsh zone. No evidence of desiltation in recent decades was observed.

The Committee concludes that siltation in Saheb Bandh is noteworthy, spatially noticeable in the north-west sector, and directly linked to unmanaged waste inflow, weed infestation, and lack of periodic dredging.

### 9.9 - Fish Mortality

During the inspection conducted on 18.11.2025, the Committee did not observe any dead fish floating on the lake surface or deposited along the embankment. The water column near the inspection sites appeared free from visible carcasses, and no active mortality event was occurring at the time of visit. However, the Committee initiated informal local enquiries with nearby residents, fishermen, and shopkeepers, who unanimously reported that episodes of fish death had occurred a few months before the inspection. According to them, the occurrence was not isolated but part of a recurring pattern, particularly during periods of reduced water movement and visible weed congestion in the north-western segment.

Although no dead fish were sighted during the present inspection, supported by local statements and the above-documented eutrophic conditions, Saheb Bandh remains vulnerable to future fish mortality events. Unless systemic intervention is undertaken, fish kills may recur with greater frequency and intensity.

### 9.10 - Encroachments and Reduction in Wetland Area

The Committee undertook a physical verification of the lake perimeter to assess allegations of encroachment raised in the Original Application. Based on spot inspection and visual review of the lake boundary, the Committee did not observe any significant, recent, or active encroachment into the water spread area of Saheb Bandh. The embankment along most accessible stretches remains visibly open to the public and free from construction activity suggestive of ongoing commercial or residential intrusion.

Notwithstanding the general absence of new encroachments, the Committee identified one abandoned civil structure, located near the defunct Sewage Treatment Plant (STP). The structure comprises a reinforced concrete boundary wall segment with upright pillars, now engulfed by dense undergrowth. The extent of vegetative encroachment suggests that the structure has remained disused for an extended





period. The Committee could not find any signage, any functional access pathway, or municipal inventory tag identifying ownership or sanctioned purpose.

Preliminary enquiry suggests that the structure may have been associated with earlier waterbody-related utilities or lake-management activities. However, its present condition indicates disuse and lack of official oversight. While the Committee could not verify ownership records during the inspection, the presence of a solid structural body within the wetland influence zone creates a regulatory concern, regardless of its functional status.

- 10.0 Water Quality Assessment of Saheb Bandh Drainage Inputs** As part of the joint inspection, six water samples were collected from identified drainage discharge points and the STP inlet. The objective was to verify the nature and quality of influent water entering the lake, assess compliance with established standards, and correlate analytical results with observed ecological deterioration.

The results (**Annexure-III**) unequivocally establish that the water entering Saheb Bandh is grossly polluted, with multiple parameters exceeding permissible limits for surface water bodies intended for recreational or ecological use.

- Dissolved Oxygen levels were extremely low, ranging from 1.6 to 2.3. For water bodies falling under CPCB Designated Best Use Criteria "Class B" (recreational bathing), the minimum DO required is 5 mg/L. All measurable samples failed to meet this criterion. This confirmed anoxic or hypoxic conditions, inability to sustain healthy aquatic life and conditions favourable for weed proliferation and anaerobic decomposition. The NIL DO in Sample 2 (drain near the hospitals, opposite to BSS & NSOU) indicates complete oxygen depletion, a strong indicator of raw sewage or biomedical wastewater ingress.
- For Class-B waters, BOD should be  $\leq 3$  mg/L. All samples exceed this standard, with the Rotary Hospital discharge (S5) registering a BOD of 285.42 mg/L, characteristic of untreated hospital effluent.
- COD values ranged from 33 mg/L (S6: Singhania Hospital drain) to 950 mg/L (S5: Rotary Hospital drain). This variation shows that different inflow points introduce distinct pollutant loads, with S5 exhibiting toxic organic pollution levels far above those of domestic wastewater.
- Significant phosphate levels were recorded across all samples, ranging from 0.263 mg/L to 2.074 mg/L. Values above 0.1 mg/L are known to stimulate algal and macrophyte growth, directly supporting the Committee's field findings on hyacinth infestation and marsh formation in the north-west quadrant of Saheb Bandh.



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- Bacteriological Parameters (Total Coliform & Faecal Coliform) also exceeded standards by 2–4 orders of magnitude in all the samples. This confirms continuous sewage ingress and direct faecal contamination.
- High conductivity and chloride readings, particularly S5 (Rotary Hospital: 1858  $\mu\text{S}/\text{cm}$  and 499.85 mg/L), indicate inflow of saline medical wash fluids, chemical reagents and surfactants typical of hospital wastewater.

The test data confirms that Saheb Bandh is under sustained pollution stress. The inflows are carrying high organic load, faecal contamination and nutrient enrichment, thus causing severe DO depletion. This supports the Committee's earlier observations of water hyacinth proliferation, siltation and reduced aquatic life with potential for future fish mortality events.

#### 11.0 Recommendations

Based on the cumulative findings of the Joint Inspection Committee, the following directions are respectfully proposed for consideration by the Hon'ble Tribunal for restoration, revival, and ecological sustenance of Saheb Bandh, Purulia.

- Purulia Municipality:
  - i. The Purulia Municipality shall immediately stop all untreated wastewater from entering Saheb Bandh by blocking the existing drains identified during inspection and diverting the sewage to the STP facility. Needless to say, it should first make the STP functional.
  - ii. The Municipality shall develop a time-bound sewerage plan covering the surrounding residential and commercial establishments. It shall ensure that no greywater, washwater, or sanitation waste from the public toilet situated near the waterbody flows into any drain leading to the lake.
  - iii. The Municipality shall place adequate waste bins along the embankment, prevent open dumping of solid waste, and enforce penalties for littering. It shall also install proper signage and surveillance where required, and carry out regular cleaning and maintenance of the lake surroundings.
  - iv. The Municipality shall undertake, in coordination with the Land and Land Reforms Department, a boundary survey to clearly demarcate the limits of Saheb Bandh and remove the abandoned structure found within the boundary area, unless it is regularised for a defined public purpose.
- Rotary Hospital and Singhania Hospital





- i. Both Rotary Hospital and Singhania Hospital shall construct and commission Effluent Treatment Plants suitable for treating their liquid waste, including washwater from diagnostic and treatment units, and ensure full operationalisation within a time-bound schedule. They shall not discharge any untreated wastewater into municipal drains that eventually fall into Saheb Bandh. Each hospital shall submit an action taken report to the West Bengal Pollution Control Board within thirty days, stating the steps taken towards ETP installation with the approved design, procurement details, and the name of the authorised operator responsible for the plant's functioning.
  - ii. The West Bengal Pollution Control Board shall conduct periodic sampling and inspection of the lake and the drains feeding it at quarterly intervals and file compliance reports before the appropriate authority. The Board shall take stringent action, including the issuance of notices and penalties, against the Municipality or any establishment that fails to comply with the directions issued regarding wastewater treatment, solid waste disposal, or the prevention of pollution.
- Public Health Engineering Department
    - i. The Department shall carry out a hydrological study of Saheb Bandh to assess inflow and outflow characteristics, siltation patterns, and stormwater load, and shall prepare a plan for diversion, filtration, and management of stormwater so that runoff does not carry pollutants into the lake
  - Fisheries Department
    - i. The Fisheries Department shall conduct an assessment of the fish population in Saheb Bandh and take steps to prevent fishing activities in highly weeded areas until restoration measures improve the ecological balance.
  - The Forest Department & The Purulia Municipality
    - i. They shall prepare a programme for the removal of water hyacinth and other invasive vegetation from the north-west side of the lake. They shall introduce suitable native plant species to restore ecological function after weed clearance.



12.0

Remarks

The Joint Committee concluded that Saheb Bandh has suffered significant environmental damage due to long-term inaction by local authorities, malfunctioning waste treatment systems, the ongoing flow of untreated wastewater, and unregulated human activities in its protected area.

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The environmental problems are clear from low oxygen levels in the water, excessive weed growth, silt buildup, and repeated fish deaths. Improving the water's health will require a coordinated, time-limited effort involving local government, hospitals, the Departments, and the District Administration, with oversight from environmental regulators.

The Committee respectfully submits this report to the Hon'ble Tribunal for review and further instructions.

Toufic Aslam  
Scientist C,  
Regional Directorate-  
Kolkata,  
CPCB

Sudip Bhattacharya  
Environmental Engineer,  
Asansol Regional Office,  
WBPCB

Patil Yogesh Ashokrao, IAS  
ADM (Environment Cell),  
Purulia District  
West Bengal

**Enclosures:**

1. Annexure-I: Order of Hon'ble NGT dated 09.10.2025
2. Annexure-II: Composition of the Committee
3. Annexure-III: Test Reports
4. Annexure-IV: Statutory Licenses of Rameshwari Singhania Seva Pratisthan
5. Annexure-V: Statutory Licenses of Rotary Club of Purulia Service Centre
6. Annexure-VI: Photographs taken during the inspection



Office of the District Magistrate, Purulia  
District Environment Cell

Date: 06/11/2025

Memo No.: 36/ENV

To  
The Member Secretary  
West Bengal Pollution Board  
Government of West Bengal



Sub:- Member of the committee as per instruction of Hon'ble Green Tribunal, Eastern Zone Bench. In respect of order of Hon'ble NGT on the subject matter of Saheb Bandh.

Ref:- Memo No. 339/2/3L/WPB-G(I)2025 Date: 03.11.2025

Sir,

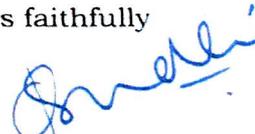
Apropos of the above subject and reference number and as per order of the Hon'ble National Green Tribunal, Eastern Zone Bench following is the name of representatives of District Magistrate, Purulia for the committee:

- i. Shri Patil Yogesh Ashokrao, I.A.S., Purulia, Additional District Magistrate (Environment Cell).

This is for your kind information and taking necessary action.

Thanking you,

Yours faithfully

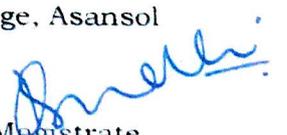
  
District Magistrate,  
Purulia

Memo No. : 36(2)/1/ENV

Date: 06/11/2025

Copy forwarded for information to:-

1. The Additional District Magistrate(Environment), Purulia
2. Shri Sudip Bhattacharya, Environmental Engineer & In-Charge, Asansol Regional Office.

  
District Magistrate,  
Purulia



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(Ministry of Environment, Forest & Climate Change, Govt. of India)  
क्षेत्रीयनिदेशालय, कोलकाता  
Regional Directorate, Kolkata



File No.: CM-13014/29/2025-TECH-RD-KOLKATA-RD (Kolkata)/861

Date: 29/10/2025

✓ To

The Member Secretary  
West Bengal Pollution Control Board  
Paribesh Bhavan, Block-LA, Sector-III  
Salt Lake City, Kolkata - 700098  
Email: mswbpcb-wb@bangla.gov.in



**Subject: Nomination Letter in the matter of O.A. No. 184/2025/EZ (Subhas Datta vs. State of West Bengal & Ors.) – reg.**

Sir,

This has reference to the Hon'ble NGT Order dated 09.10.2025 in the matter of O.A. No. 184/2025/EZ (Subhas Datta vs. State of West Bengal & Ors.) wherein the following has been directed –

*"12. ... we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), West Bengal Pollution Control Board (WBPCB) and District Magistrate, Purulia and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action..."*

In this regard, Mr. Toufic Aslam, Scientist 'C' (Mobile No.: 7827106649; Email: toufic.cpcb@gov.in & rdkolkata.cpcb@gov.in) has been nominated by the Competent Authority to represent CPCB in this committee for carrying out inspection.

All communications regarding the site visit and other issues related to this matter may be directed to Mr. Toufic Aslam with a copy to this office. It is also requested to hold a virtual meeting to plan and finalize a mutually convenient date(s) for the committee members to conduct the site visit in compliance with the aforementioned order.

Yours faithfully,

(M. K. Biswas)  
Regional Director

**Copy for kind information to:**

- (1) The District Magistrate, Purulia; Old Collectorate Building, West Bengal - 723101  
Email: dm-pur-wb@nic.in
- (2) Mr. Toufic Aslam, Sc. 'C'; Central Pollution Control Board, Regional Directorate, Kolkata

(M. K. Biswas)

मुख्यालय/Head Office:  
परिवेश भवन/Parivesh Bhawan,  
पूर्वी अर्जुन नगर/East Arjun Nagar  
दिल्ली/Delhi-110 032  
दूरभाष/Tel: 011-43102030, 22305792  
वेबसाइट/Website: www.cpcb.nic.in

क्षेत्रीय निदेशालय/Regional Directorate:  
502, साउथएंड कॉन्क्लेव/502, Southend Conclave  
1582, राजडांगा मेन रोड/1582, Rajdanga  
Main Road कोलकाता/Kolkata- 700107  
दूरभाष/Tel: 033-2441 4677  
ई-मेल/e-mail: rdkolkata.cpcb@gov.in

25X

special Priority

SAMPLE IDENTIFICATION CODE 181120253891  
 INDUSTRY (LIQUID / SOLID) SURFACE WATER (LIQUID / SOLID)

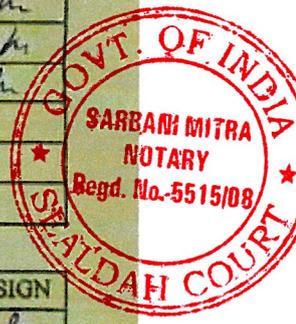
Sampled by *Dr. A. S. Bhattacharya, EE (ARO) R. Chakraborty, AEE (AR)*  
*Banerjee, Se (DRL), S. Acharya, LA (DRL)* Date *18/11/2025*

Office *Toufic Islam, CPCB* Office Code *(I)*  
*ASCO, DRL, CPCB*

Industry Name & Address *Sahebbandh Purulia*  
*Purulia*

Type & Category

Sl.	Collection / Discharge	T/U	Collection Time
1.	Mixing location of drain, opp. B.S.S & N.S.O.U	U	12:20hr
2.	Drain, opp. B.S.S & N.S.O.U	U	12:30hr
3.	Mixing location of drain near Subbar gate (no flow in the drain)	U	12:50hr
4.	Drain of Singhania Hospital	U	13:50hr
5.	Drain of Rooby Hospital	U	14:20hr
6.	STP Inlet	U	16:10hr
7.			
8.			
9.			



All Parameters are in mg/l excepting pH

PARAMETERS	1	2	3	4	5	6	7	8	9	SIGN
<i>pH</i>	7.02	7.00	6.88	7.48	7.01	7.15				2
<i>TSS</i>	28.00	40.00	62.00	16.00	32.00	30.00				2
<i>TDS</i>	446.00	610.00	294.00	1074.00	2112.00	382.00				2
<i>TDS TDS</i>	468.00	654.00	292.00	1068.00	2142.00	406.00				2
<i>DO</i>	2.3	NIL	1.7	X	X	1.6				Ans
<i>COD</i>	150.00	220.00	35.00	39.00	950.00	33.00				Ans
<i>BOD</i>	35.31	77.08	17.31	7.31	285.42	10.31				Ans
<i>Ammoniacal N. Free</i>	5.15	26.6	16.1	2.25	11.4	1.77				
<i>Phosphate</i>	2.074	2.074	0.382	0.361	0.420	0.263				
<i>Chloride</i>	149.95	199.94	58.98	284.91	797.85	30.99				Ans
<i>Sulphide</i>	0.4	3.6	BDL	0.8	11.2	0.8				
<i>Conductivity</i>	762.7	8103.0	582.4	1475	1858	667.5				s. Sec
<i>Nitrite</i>	0.050	0.066	0.669	0.025	0.073	0.020				s. Sec
<i>Nitrate</i>	0.151	0.371	4.219	1.429	0.437	0.204				Ans
<i>Sodium</i>	218.0	286.0	109.0	344.0	1257.0	67.0				
<i>Potassium</i>	31.0	36.0	23.0	29.0	29.0	10.0				

Other Information (s):

Remarks:

Copied by: *altia* Checked by:



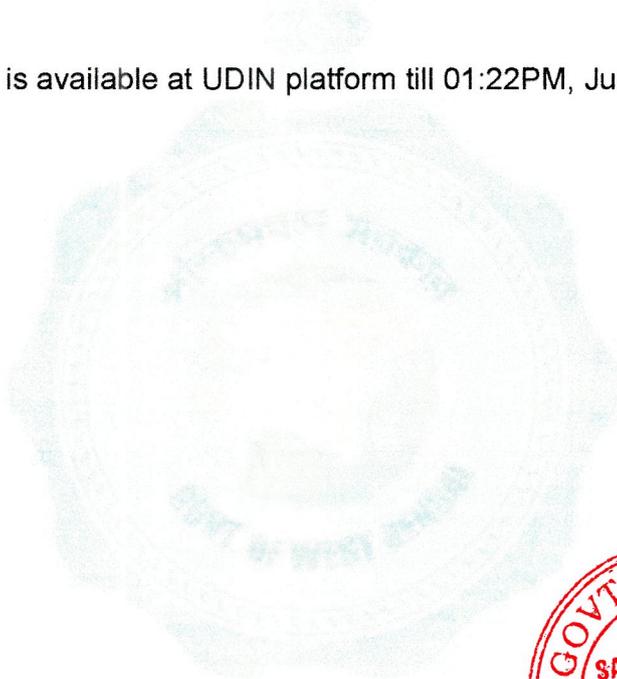
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### Government of West Bengal

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This document is available at UDIN platform till 01:22PM, June 20, 2029.



Authorised Signatory  
(E-signed)  
Department of IT&E

The document is downloaded from <https://udin.wb.gov.in/>



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**WEST BENGAL POLLUTION CONTROL BOARD**  
**Paribesh Bhawan, 10A, Block LA, Sector III**  
**Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA**  
 Website : [www.wbpcb.gov.in](http://www.wbpcb.gov.in), e-mail : [wbpbnnet@wbpcb.gov.in](mailto:wbpbnnet@wbpcb.gov.in)

CTO No.: WBPCB/5283757/2024

Date : 20/06/2024

**Consent to Operate (CTO) for Health Care Establishment under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.**

Reference: Application No.: 5283757

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to **Rameshwarlall Singhania Seva Pratisthan** (hereinafter referred to as Applicant) for its unit located at **Lake Road, City/Vill.-Purulia, PO-Purulia, PS-Purulia (Town), Dist.-Purulia, Pin-723101** for the period from **20/06/2024 to 30/06/2029** to operate the Health Care Establishment and to discharge liquid effluent through **1** nos. of outlets / outfalls to in accordance with the conditions as mentioned in the consent provided on any day at any instance the quality and quantity of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Environment (Protection) Act, 1986, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the **Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.**

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving **one month's** notice to the applicant.

**Conditions :**

- 1 The consent is granted to carry on  
Private Nursing Home: **50** Bed Capacity
- 2 The applicant shall take adequate measures to treat/store/dispose off **375** kgs. per month of Bio-medical wastes generated from the health care establishment as specified in the Rules
- 3 The applicant shall remain responsible for the quantity and quality of liquid effluent and gaseous emission.
- 4 To bring any change in the unit, stacks, place or point of discharge of effluent etc. the applicant shall obtain prior permission of the State Board.
- 5 The applicant shall take adequate measures to maintain the quality of the final effluent before discharging to the sewer shall conforms to the Standard as given below:

Parameters and standard			Frequency of sampling
Parameters	Standards	Unit	
TSS	100	mg/l	Yearly
COD	250	mg/l	Yearly
BOD	30	mg/l	Yearly
O&G	10	mg/l	Yearly
pH	6.5 to 9.0		Yearly
Bio assay test	90% survival of fish after 96 hours in 100% effluent		Yearly

- 6 The applicant shall take adequate measures to maintain the quality of gaseous emissions as specified below:

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WBPCB/5283757/2024

Page 1



Stack height from ground level (m)	Stack attached to emission sources	Capacity of emission source	Cons up-Unit	Fuel details		Control system (if any)	Concentrations of parameters not to exceed						Frequency of sampling	Remarks
				Fuel used	Quantity		PM (mg/N m3)	CO (%)	Acid Mist (mg/N m3)	Pb (mg/N m3)	SO2 (mg/N m3)	NOX (mg/N m3)		

7 The applicant shall maintain the noise levels from its own sources within the premises within the limit given below:

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	50
Night time (10 p.m. to 06 a.m.)	40

- 8 Noise levels from the DG set should be controlled by providing an acoustic enclosure or by treating the room acoustically. Installation of DG Set must be strictly in compliance with the recommendations of the manufacturer; A proper routine and preventive maintenance procedure for the DG Set should be set and followed in consultation with the DG Set manufacturer to prevent noise levels from deterioration with use.
- 9 The applicant shall maintain good housekeeping, good working condition and take adequate measures to control pollution from all sources.
- 10 The applicant shall allow the officers of the Board to enter into applicant's premises at any reasonable time for inspecting the unit.
- 11 The applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 120 (one hundred & twenty) days before the date of expiry of this consent.
- 12 The establishment shall not make any alteration / expansion / modification in the existing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.
- 13 The State Board reserves the right to revoke this consent if at any time it is found that the health care establishment is not meeting the standards as mentioned by the Board or if the pollution control equipment are found to be inoperative.
- 14 The applicant shall obtain Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016 and as amended thereafter from the Board.

**Special Conditions:**

**Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.**

**For and on behalf of West Bengal Pollution Control Board**



*[Handwritten Signature]*

20/06/2024

**Environmental Engineer  
Asansol Regional Office**

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WBPCB/5283757/2024

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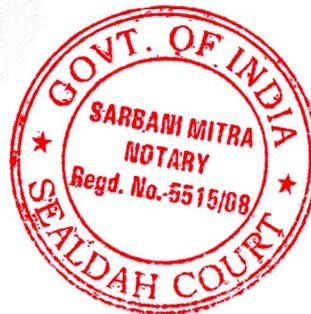
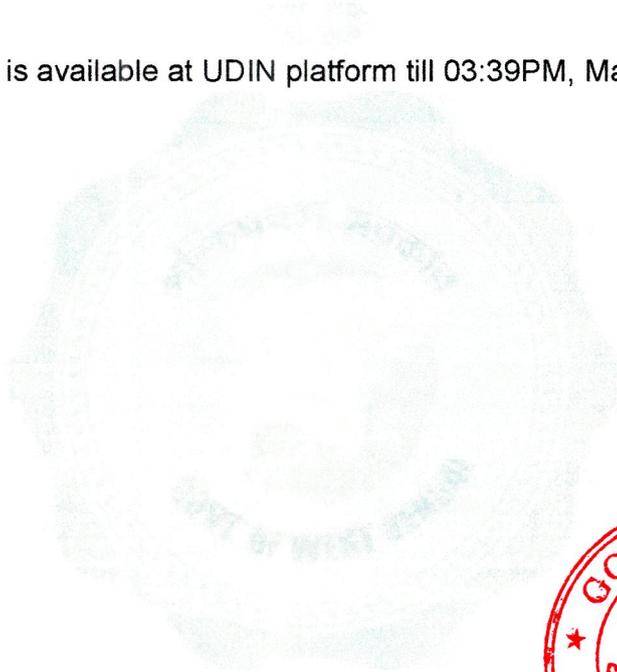
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### Government of West Bengal

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Authorised Signatory  
(E-signed)  
Department of IT&E

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**WEST BENGAL POLLUTION CONTROL BOARD**  
**Paribesh Bhawan, 10A, Block LA, Sector III**  
**Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA**  
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

CTO No.: WBPCB/5889973/2024

Date : 18/03/2025

**Consent to Operate (CTO) for Health Care Establishment under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.**

Reference: Application No.: 5889973

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to **Rameshwarlall Singhania Seva Pratisthan** (hereinafter referred to as Applicant) for its unit located at **Lake Road, City/Vill.-Purulia, PO-Purulia, PS-Purulia (Town), Dist.-Purulia, Pin-723101** for the period from **18/03/2025 to 30/06/2029** to operate the Health Care Establishment and to discharge liquid effluent through **1** nos. of outlets / outfalls to in accordance with the conditions as mentioned in the consent provided on any day at any instance the quality and quantity of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Environment (Protection) Act, 1986, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

**Conditions :**

- 1 The consent is granted to carry on  
Private Nursing Home: **75 (Expansion) Bed Capacity**
- 2 The applicant shall take adequate measures to treat/store/dispose off **562.5** kgs. per month of Bio-medical wastes generated from the health care establishment as specified in the Rules
- 3 The applicant shall remain responsible for the quantity and quality of liquid effluent and gaseous emission.
- 4 To bring any change in the unit, stacks, place or point of discharge of effluent etc. the applicant shall obtain prior permission of the State Board.
- 5 The applicant shall take adequate measures to maintain the quality of the final effluent before discharging to the sewer shall conforms to the Standard as given below:

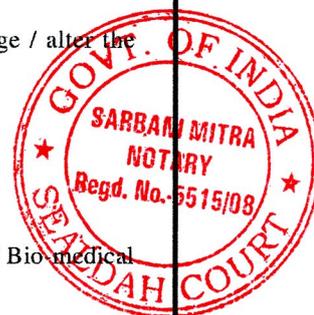
Parameters and standard			Frequency of sampling
Parameters	Standards	Unit	
pH	6.5-9.0		Yearly
TSS	100	mg/l	Yearly
COD	250	mg/l	Yearly
BOD	30	mg/l	Yearly
O&G	10	mg/l	Yearly
Bio assay test	90% survival of fish after 96 hours in 100% effluent		Yearly

- 6 The applicant shall take adequate measures to maintain the quality of gaseous emissions as specified below:

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WBPCB/5889973/2024

Page 1



Stack height from ground level (m)	Stack attached to emission sources	Capacity of emission source	Cons up-Unit	Fuel details		Control system (if any)	Concentrations of parameters not to exceed						Frequency of sampling	Remarks
				Fuel used	Quantity		PM (mg/N m3)	CO (%)	Acid Mist (mg/N m3)	Pb (mg/N m3)	SO2 (mg/N m3)	NOX (mg/N m3)		

- 7 The applicant shall maintain the noise levels from its own sources within the premises within the limit given below:

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	50
Night time (10 p.m. to 06 a.m.)	40

- 8 Noise levels from the DG set should be controlled by providing an acoustic enclosure or by treating the room acoustically. Installation of DG Set must be strictly in compliance with the recommendations of the manufacturer; A proper routine and preventive maintenance procedure for the DG Set should be set and followed in consultation with the DG Set manufacturer to prevent noise levels from deterioration with use.
- 9 The applicant shall maintain good housekeeping, good working condition and take adequate measures to control pollution from all sources.
- 10 The applicant shall allow the officers of the Board to enter into applicant's premises at any reasonable time for inspecting the unit.
- 11 The applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 120 (one hundred & twenty) days before the date of expiry of this consent.
- 12 The establishment shall not make any alteration / expansion / modification in the existing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.
- 13 The State Board reserves the right to revoke this consent if at any time it is found that the health care establishment is not meeting the standards as mentioned by the Board or if the pollution control equipment are found to be inoperative.
- 14 The applicant shall obtain Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016 and as amended thereafter from the Board.

### Special Conditions:

Total nos of Bed(50+75 expansion)=125 Nos of bed capacity

- The consent certificate may be revoked in case of any valid public complaint regarding environmental pollution against the unit.
- The unit shall arrange for segregation, treatment & disposal of Bio -medical waste as per the Bio-medical Waste Management Rules, 2016.
- "Guidelines for Bar Code System for Effective Management of Bio-medical Waste" is available in CPCB website at [http://cpcb.nic.in/uploads/hwmd/Guidelines\\_for\\_Bar\\_Code\\_System\\_for\\_HCFs\\_and\\_CBWTFs.pdf](http://cpcb.nic.in/uploads/hwmd/Guidelines_for_Bar_Code_System_for_HCFs_and_CBWTFs.pdf). The unit shall comply with the same.
- All types of precautionary measures to be taken to prevent fire hazards including obtaining necessary permission/licence from concerned authority.

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WBPCB/5889973/2024

Page2



- 5. The unit shall operate only with valid Health Licence under the Clinical Establishments Act & with valid agreement with Common Bio-Medical waste treatment facility.
- 6. The unit shall treat effluent adequately in ETP before discharge so as to meet the stipulated Standards.
- 7. The unit shall operate with valid Biomedical Waste Authorisation of the State Board.

**Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.**

**For and on behalf of West Bengal Pollution Control Board**

*R. Sinha*

18/03/2025

**Senior Environmental Engineer  
Operation & Execution Cell**



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WBPCB/5889973/2024

Page3





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License No | 34053332

300

Original

## Statutory CE FORM VII: License

[See rule 3]

This is to certify that the applicant mentioned below has been granted a license number West Bengal Clinical Establishment (Registration, Regulation and Transparency), Act 2017 vide Order issued by the undersigned in respect of such clinical establishment situated at such address to keep or carry on the said clinical establishment having such number of beds offering such service facilities in such recognized system of medicine as mentioned below.

2. This is to certify that the License has been Registered vide registration No. as mentioned above under the Rule 3 of the West Bengal Clinical Establishment Rules, 2017, [by the undersigned] in respect of the clinical establishment as mentioned below and the License shall be valid for the period, from 20-07-2025 to 19-07-2028.

3. The License is granted subject to the West Bengal Clinical Establishment (Registration, Regulation and Transparency), Act 2017, Clinical Establishment Rules 2017 and any contravention thereon shall in suspension or cancellation of this license before the expiry period.

4. This is to certify that such amount of license fee was collected as mentioned below which is non-refundable in case of any closure, suspension or withdrawal of any services as mentioned below.

5. This license is non-transferable.

6. Particulars of the Licensee:

6.a. Name of the Licensee: **MR. SURAJ SINGHANIA**

6.b. Son/Daughter/Wife of:

6.c. Address of the Licensee: **434, west lake road, purulia, purulia, purulia, , Pin-723101**

7. Particulars of the Establishment:

7.a. Name of the Clinical Establishment: **RAMESHWARLL SINGHANIA SEVA PRATISTHAN**

7.b. Address of the Clinical Establishment: **434, west lake road, purulia, PO: purulia, PS: purulia, District: Purulia, Pin: 723101**

8.a. Order No. of the Licensing Authority granting License: **CE/100**

8.b. Date :

9. Validity of the license:

9.a. Granted/ Renewed from [Date]: **31-10-2025**

9.b. Valid upto [Date]: **19-07-2028**

9.c. Period of irregular running : **20-07-2025 to 31-10-2025**

9.d. Last date of Renewal [Date]: **19-06-2028**

10. Stipulated License fee: **Rs. 365600.00 (Three Lac Sixty-Five Thousand Six Hundred Only)**

11. Service facilities:

11.a. Name(s) of recognized system of medicine practiced : **Allopathy**

11.b. Number of beds : **General 115**

11.c. Special care beds : **18**

11.c. Types of service facilities to be provided : **Hospital, X-Ray, ECG, Other, Echo-cardiography lab, Physiotherapy Clinic, EYE, Day Care With Bed, Pathology Lab(Medium)**



Place: **Purulia**

Date: **31-10-2025**

Chief Medical Officer of Health

Purulia: West Bengal



License No. 34043234

Original

36° NE  
[See rule 3]

This is to certify that the applicant mentioned below has been granted a license number West Bengal Clinical Establishment (Registration, Regulation and Transparency), Act 2017 vide Order issued [by the Undersigned] under such Number in respect of such clinical establishment situated at such address to keep or carry on the said clinical establishment having such number of beds offering such service facilities in such recognized system of medicine as mentioned below.

2. To certify that the license has been Registered vide registration No. as mentioned above under the Rule 3 of the West Bengal Clinical Establishment Rules 2017, [by the undersigned] in respect of the clinical establishment as mentioned below and the license shall be valid for the period from null to 06-02-2027

3. The license is granted subject to the West Bengal Clinical Establishment (Registration, Regulation and Transparency), Act 2017 and any contravention thereon shall in suspension or cancellation of this license before the

4. To certify that such amount of license fee was collected as mentioned below which is non-refundable in case of any closure, withdrawal of any services as mentioned below.

5. The license is non-transferable.

6. Name of the Licensee:

Name of the Licensee: MR. SANJAY KATARUKA

Relationship of the Licensee: null

Name of the Licensee: null

Name of the Establishment:

Name of the Clinical Establishment: ROTARY CLUB OF PURULIA SERVICE CENTRE - MULTI-SPECIALITY HOSPITAL (A CHARITABLE TRUST)

Address of the Clinical Establishment: 433, WEST LAKE ROAD, PURULIA, PURULIA, Pin- 723101

Name of the Licensing Authority granting License: null

Name of the Licensee: null

Validity of the license:

Valid from [Date]: 02-02-2024

Valid upto [Date]: 06-02-2027

History of irregular running: Nil

Date of Renewal [Date]: 06-01-2027

License fee: Rs. 686100.00 (Six Lac Eighty-Six Thousand One Hundred Only)

Service facilities:

System(s) of recognized system of medicine practiced: Allopathy

Number of beds: General 126

Special care beds: 16 (ICU-8, SNCU-3, Dialysis-5)

Types of service facilities to be provided: Hospital, X-Ray, CT-Scan, USG, Other, Dental Clinic, Colour Doppler Imaging

Diagnostic facilities: Echo-cardiography lab, Refraction Clinic, Physiotherapy Clinic, Day Care Center: Dialysis, SURGERY,

Specialty: Gynaecology, Orthopedic, Medicine, Nephrology, Oncology, Endoscopy & Colonoscopy, Urology,

Other: Dental, Neurology, Ophthalmology, Trauma, Ophthalmology, MTP, Day Care With Bed, Pathology Lab(Large)

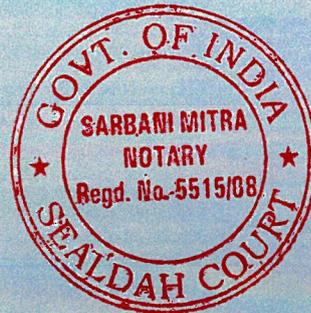
This is an auto-renewed license. Hence signature of LA is not required, But the license may be revoked at any time subject to the provisions of WB CE Acts & Rules, 2017 \*

Place: PURULIA

Chief Medical Officer of Health

Date: 02-02-2024

Purulia: West Bengal



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Application No. 3665926

**WEST BENGAL POLLUTION CONTROL BOARD**

Paribesh Bhawan  
10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106



BMW Authorisation No. : D0018006

Memo No. 790-180/BMW/WPB/OQE/2023

Date 03/01/2024

**FORM - III**

**AUTHORIZATION**

(Authorization for operating a facility for generation, Collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016)

1. M/s. Rotary Club of Purulia Service Centre (A Unit of Rotary Club of Purulia Charitable Trust) an occupier or operator of the facility located at West Lake Road, P.O. P.S. & Dist. Purulia is hereby granted an Authorization for: Pin - 723101

- Activity (Please Tick)
- |   |  |
|---|--|
| <input checked="" type="checkbox"/> Generation, segregation | <input type="checkbox"/> Treatment or processing or conversion |
| <input type="checkbox"/> Collection                         | <input type="checkbox"/> Recycling                             |
| <input checked="" type="checkbox"/> Storage                 | <input checked="" type="checkbox"/> Disposal or Destruction    |
| <input type="checkbox"/> Packaging                          | <input type="checkbox"/> Use                                   |
| <input type="checkbox"/> Reception                          | <input type="checkbox"/> Offering for Sale / Transfer          |
| <input type="checkbox"/> Transportation                     | <input type="checkbox"/> Any other form of Handling            |

2. M/s. Rotary Club of Purulia Service Centre (A Unit of Rotary Club of Purulia Charitable Trust) is hereby authorized for handling of biomedical waste as per the capacity given below:

- (i) Number of beds of HCF : 110 nos.
- (ii) Number of healthcare facilities covered by CBMWTF : -
- (iii) Installed treatment and disposal capacity : - Kg per day
- (iv) Area or distance covered by CBMWTF : -
- (v) Quantity of Biomedical waste handled, treated or disposed : 29.81 Kg per day

**Type of Waste Category**

- Yellow
- Red
- White (Translucent)
- Blue

**Quantity permitted for Handling**

<u>16.00 Kg/day</u>
<u>12.00 Kg/day</u>
<u>1.80 Kg/day</u>
<u>0.01 Kg/day</u>



- 3. This authorization shall be in force for a period up to 31/07/2028 from the date of issue.
- 4. This authorization is subject to the conditions stated overleaf and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act., 1986.

Signature  
03/01/24

Authorised Signatory of the State Board  
Environmental Engineer  
W. B. Pollution Control Board  
Operation & Execution Cell

X

**Terms and conditions of authorization :**

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions as may be stipulated by the prescribed authority.

**Additional Conditions :**

1. The occupier/operator must handle & manage bio-medical wastes as prescribed in the Bio-Medical Waste Management Rules, 2016 and take all steps to ensure that such waste is handled without any adverse effect to human health & the environment.
2. The occupier shall handle mercury bearing waste as per guidelines issued by CPCB for the "Environmentally Sound Management of Mercury Waste Generated from the Health Care Facilities".
3. Every authorized person shall maintain record related to generation, collection, temporary storage of bio-medical wastes in accordance with rules.
4. No untreated waste shall be stored onsite for more than 48 hours.
5. The applicant shall submit an Annual Report in Form-IV to the Board by 30th June every year for the period from January to December of the preceding year as required under the provisions (Rule-13) of the Bio-Medical Waste Management Rules, 2016.
6. The West Bengal Pollution Control Board reserves its right to revoke, withdraw, make any reasonable variation of the conditions of change or alter this 'Authorization'.
7. Application for renewal of Authorization shall be filed at least 60 (sixty) days before the date of expiry of this Authorisation.



*(Signature)*  
03/01/28

(Authorized Signatory of the State Board)

Environmental Engineer  
W. B. Pollution Control Board  
Operation & Execution Cell



**WEST BENGAL POLLUTION CONTROL BOARD**  
**Paribesh Bhawan, 10A, Block LA, Sector III**  
**Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA**  
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

CTO No.: WBPCB/2535235/2022

Date : 03/01/2024

**Consent to Operation (CTO) for Health Care Establishment under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.**

**Reference: Application No.: 2535235**

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to **ROTARY CLUB OF PURULIA SERVICE CENTRE (A unit of Rotary Club of Purulia Charitable Trust)** (hereinafter referred to as Applicant) for its unit located at **WEST LAKE ROAD, PURULIA** for the period from **03/01/2024 to 31/07/2028** to operate the Health Care Establishment and to discharge liquid effluent through 1 nos. of outlets / outfalls to **ETP to outside drain, Domestic & others-150KLD** in accordance with the conditions as mentioned in the consent provided on any day at any instance the quality and quantity of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Environment (Protection) Act, 1986, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and control of Pollution) Act, 1981 as amended.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

**Conditions :**

- 1 The consent is granted to carry on  
Private Hospital: **110** Bed Capacity
- 2 The applicant shall take adequate measures to treat/store/dispose off **12, 1.8, 16, 0.01** kgs. per month of Bio-medical wastes generated from the health care establishment as specified in the Rules
- 3 The applicant shall remain responsible for the quantity and quality of liquid effluent and gaseous emission.
- 4 To bring any change in the unit, stacks, place or point of discharge of effluent etc. the applicant shall obtain prior permission of the State Board.
- 5 The applicant shall take adequate measures to maintain the quality of the final effluent before discharging to the sewer shall conforms to the Standard as given below:

Parameters and standard			Frequency of sampling
Parameters	Standards	Unit	
TSS	100	mg/l	Yearly
BOD	30	mg/l	Yearly
COD	250	mg/l	Yearly
Oil & Grease	10	mg/l	Yearly
pH Range	6.5 to 9.0		Yearly
Bio assay test	90% survival of fish after 96 hours in 100% effluent		

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WBPCB/2535235/2022

Page 1



- 6 The applicant shall take adequate measures to maintain the quality of gaseous emissions as specified below:

Stack height from ground level (m)	Stack attached to emission sources	Capacity of emission source	Fuel details		Control system (if any)	Concentrations of parameters not to exceed							Frequency of sampling	
			Fuel used	Quantity		PM(mg/Nm <sup>3</sup> )	CO(%)	Acid Mist(mg/Nm <sup>3</sup> )	Pb(mg/Nm <sup>3</sup> )	SO <sub>2</sub> (mg/Nm <sup>3</sup> )	NO <sub>x</sub> (mg/Nm <sup>3</sup> )	Others		
6.8	DG Set	165	HSD	Metric Tonnes /Day	Acoustic enclosure, Residential silencer									yearly
6.8	DG Set	125	HSD	Metric Tonnes /Day	Acoustic enclosure, Residential silencer									yearly

- 7 The applicant shall maintain the noise levels from its own sources within the premises within the limit given below:

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	50
Night time (10 p.m. to 06 a.m.)	40

- 8 Noise levels from the DG set should be controlled by providing an acoustic enclosure or by treating the room acoustically. Installation of DG Set must be strictly in compliance with the recommendations of the manufacturer; A proper routine and preventive maintenance procedure for the DG Set should be set and followed in consultation with the DG Set manufacturer to prevent noise levels from deterioration with use.
- 9 The applicant shall maintain good housekeeping, good working condition and take adequate measures to control pollution from all sources.
- 10 The applicant shall allow the officers of the Board to enter into applicant's premises at any reasonable time for inspecting the unit.
- 11 The applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 120 (one hundred twenty) days before the date of expiry of this consent.
- 12 The establishment shall not make any alteration / expansion / modification in the existing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.
- 13 The State Board reserves the right to revoke this consent if at any time it is found that the health care establishment is not meeting the standards as mentioned by the Board or if the pollution control equipment are found to be inoperative.
- 14 The applicant shall obtain Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016 and as amended thereafter from the Board.

#### Special Conditions:

- The occupier of the Healthcare unit is directed to install a suitable effluent treatment plant within 3(three) months from hereof & submit the compliance report accordingly.
- Special condition is attached herewith

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Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.

For and on behalf of West Bengal Pollution Control Board



03/01/2024

**Environmental Engineer  
Operation & Execution Cell**



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WBPCB/2535235/2022

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Annexure to Consent to Operate CTO No.: WBPCB/2535235/2022

Special Conditions issued to: **M/s. Rotary Club of Purulia Service Centre ( A unit of Rotary Club of Purulia Charitable Trust)**, located at West Lake Road, P.O+ P.S.- Purulia, Dist – Purulia, Pin – 723101.

1. The consent certificate may be revoked in case of any valid public complaint regarding environmental pollution against the unit.
2. The unit shall arrange for segregation, treatment & disposal of Bio -medical waste as per the Bio-medical Waste Management Rules, 2016.
3. “Guidelines for Bar Code System for Effective Management of Bio-medical Waste” is available in CPCB website at [http://cpcb.nic.in/uploads/hwmd/Guidelines\\_for\\_Bar\\_Code\\_System\\_for\\_HCFs\\_and\\_CBWTFs.pdf](http://cpcb.nic.in/uploads/hwmd/Guidelines_for_Bar_Code_System_for_HCFs_and_CBWTFs.pdf). The unit shall comply with the same.
4. All types of precautionary measures to be taken to prevent fire hazards including obtaining necessary permission/licence from concerned authority.
5. The unit shall operate only with **valid Health Licence under the Clinical Establishments Act.**
6. The unit shall treat effluent adequately before discharge so as to meet the stipulated Standards.

**Environmental Engineer (O&E Cell)**  
**W. B. Pollution Control Board**



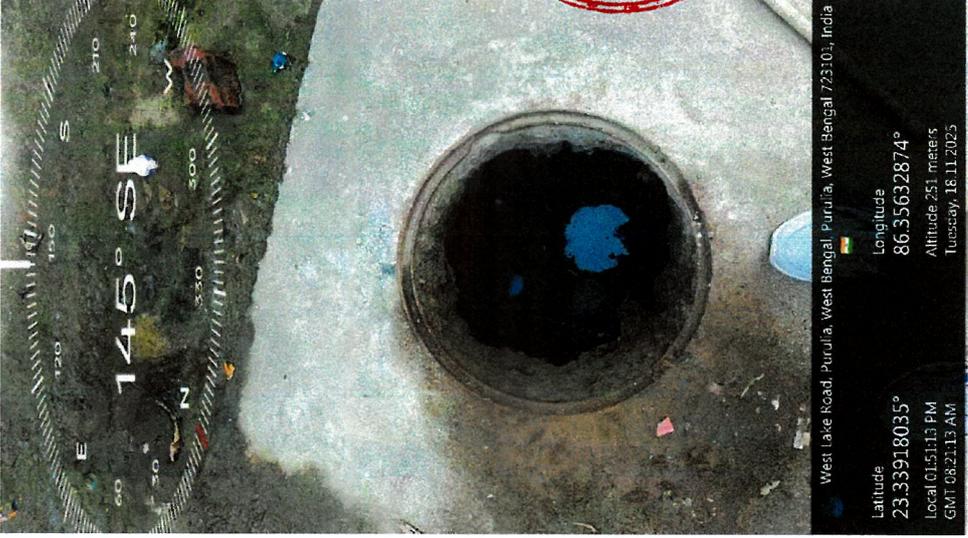
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West Lake Road, Purulia, West Bengal, Purulia, West Bengal 723101, India

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 Altitude 251 meters  
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 GMT 08:39:07 AM

**Singhania Hospital Effluent Pit**



West Lake Road, Purulia, West Bengal, Purulia, West Bengal 723101, India

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 Altitude 251 meters  
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**Rotary Hospital Effluent Pit**

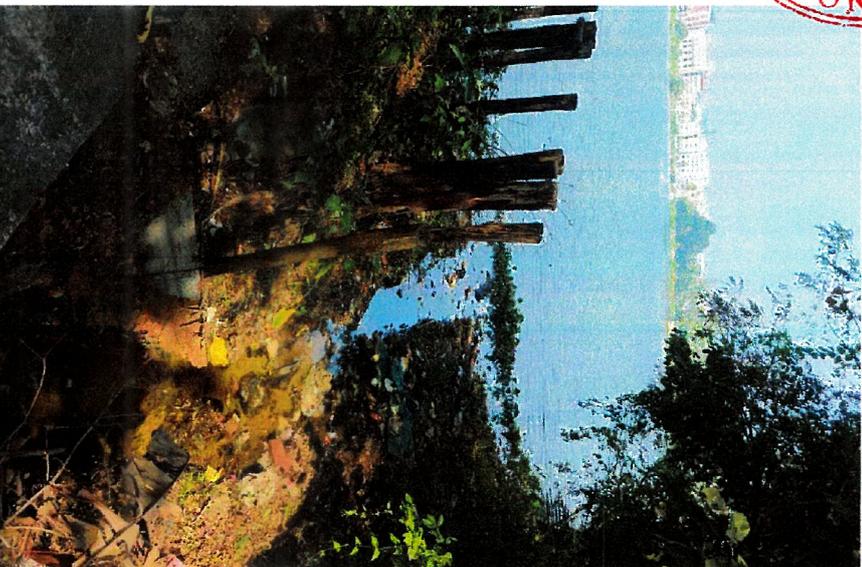
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 Tuesday, 18.11.2025

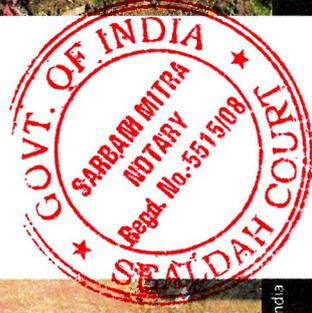
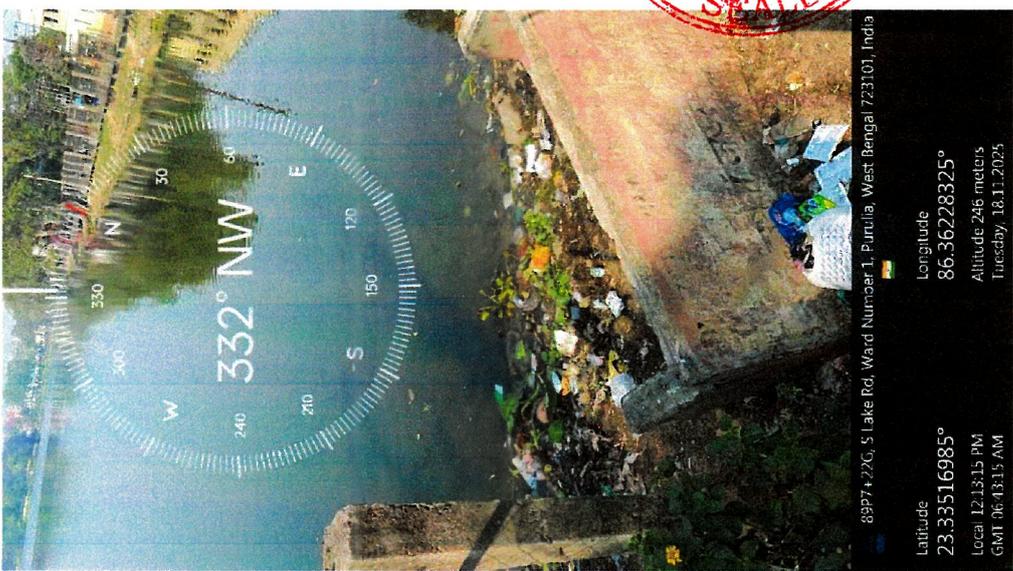
**Inflow near the Hospitals (opp. NSOU)**



Subhash Park, S Lake Rd, Purulia, West Bengal 723101, India

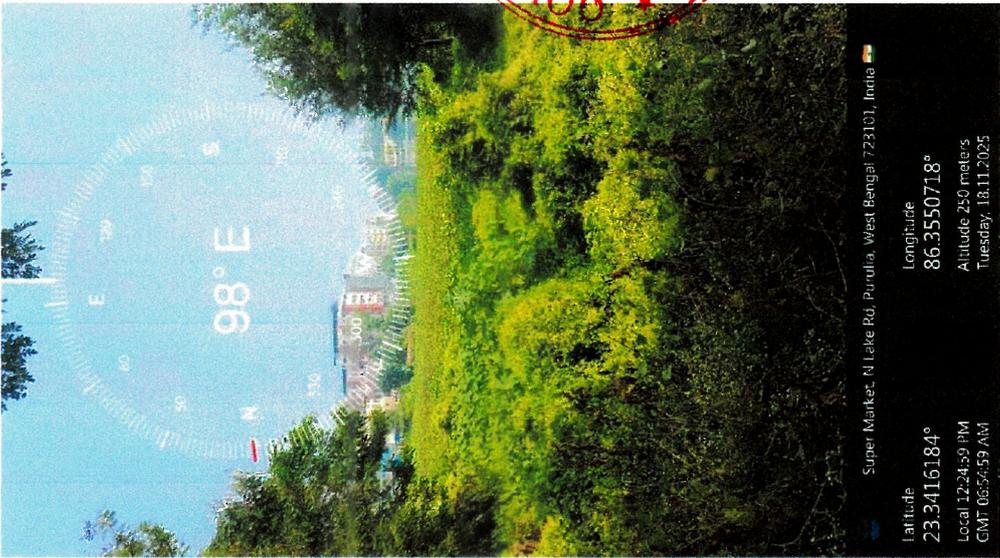
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**Inflow near Subhas Gate**



Indiscriminate dumping of solid waste along the banks of the Saheb Bandh

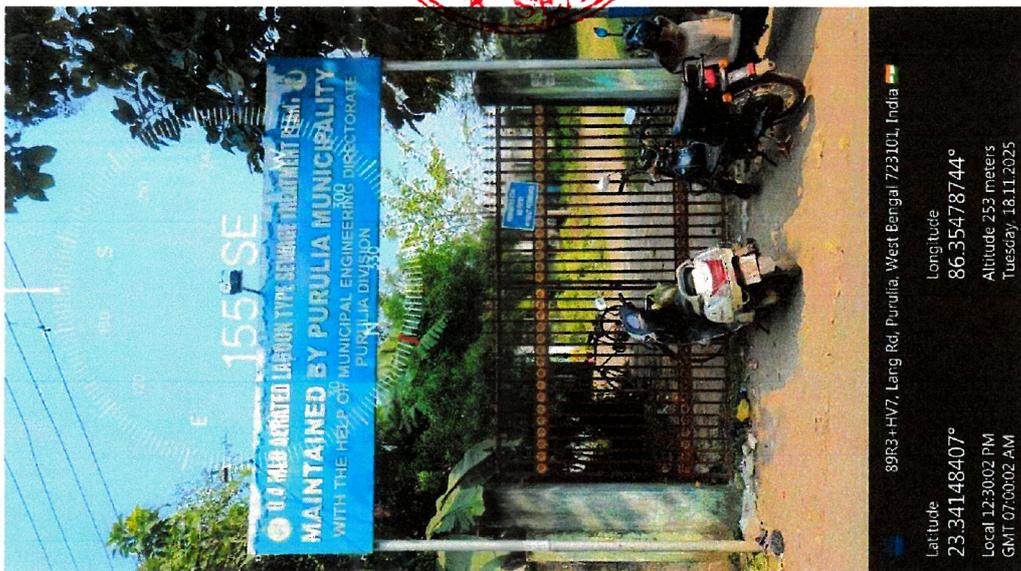
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Widespread Hyacinth & Weeds

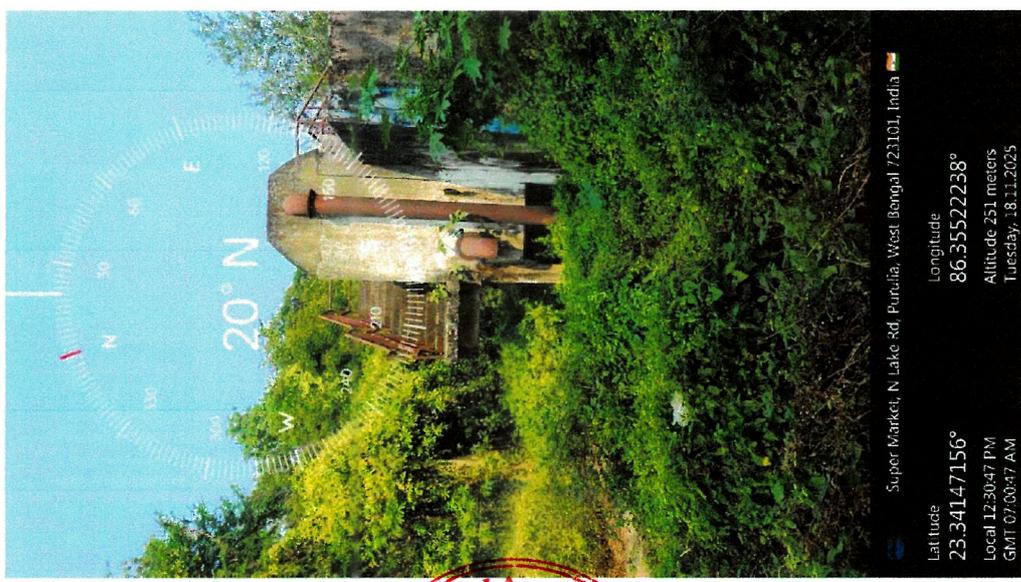


Unidentified Civil Structure inside the Bandh boundary



89R3+HV7, Lang Rd, Purulia, West Bengal 723101, India

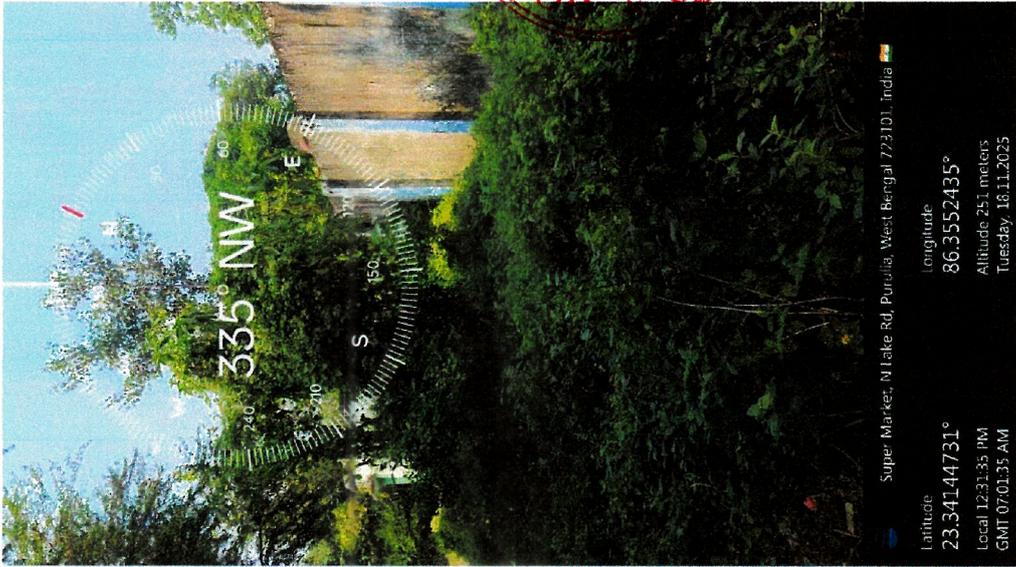
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Supor Market, N Lake Rd, Purulia, West Bengal 723101, India

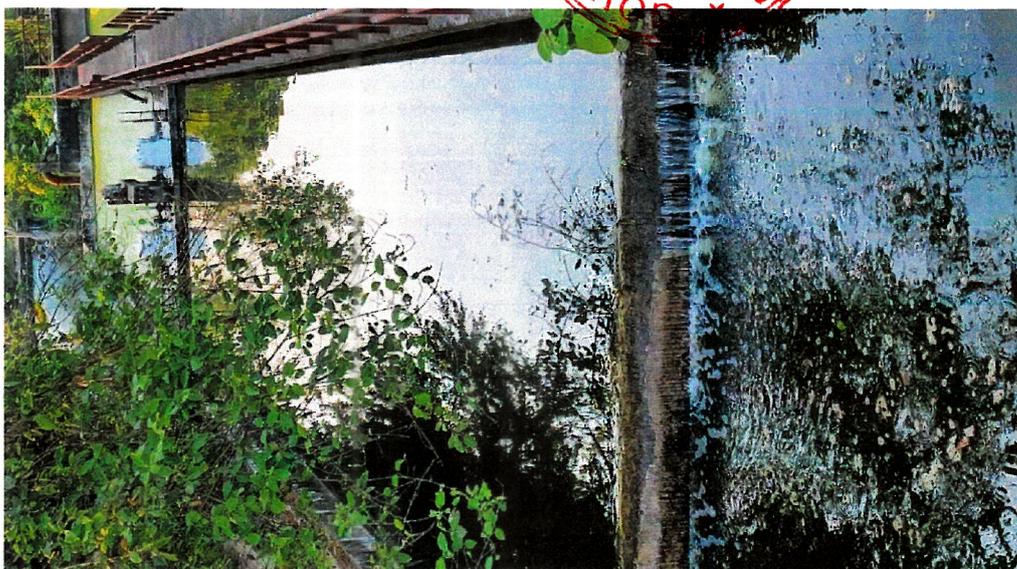
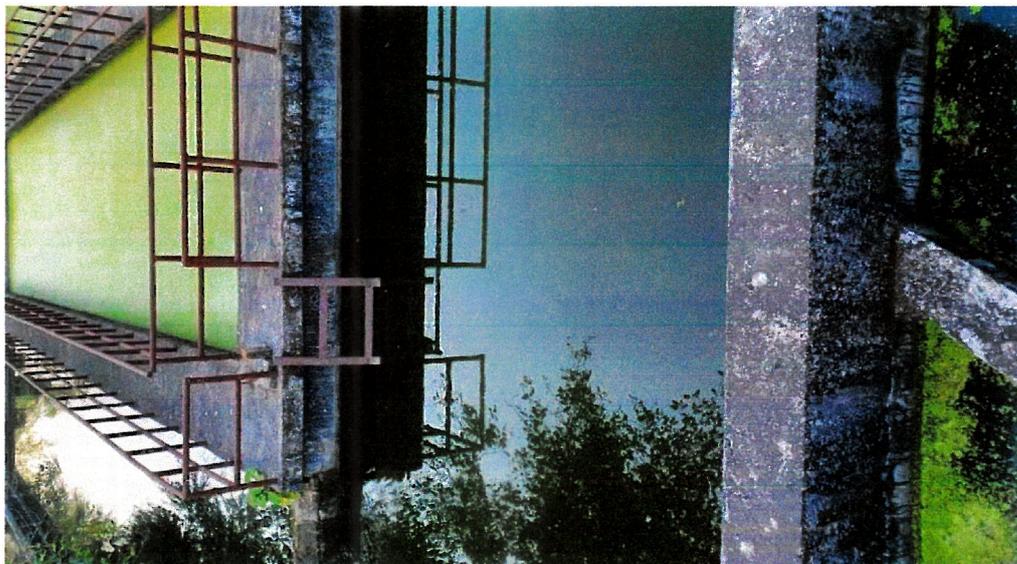
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Defunct 0.4 MLD STP



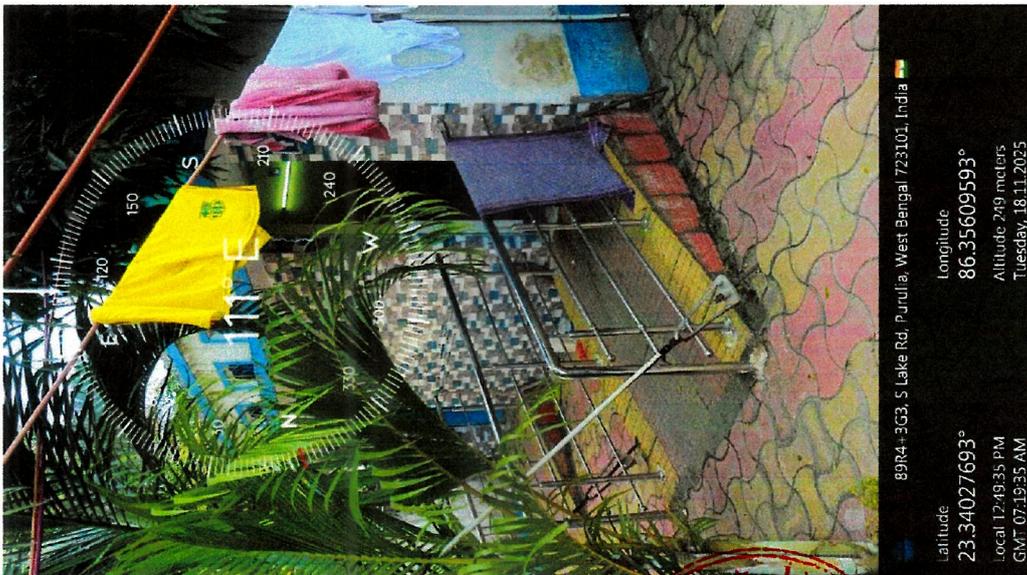
Defunct 0.4 MLD STP Area

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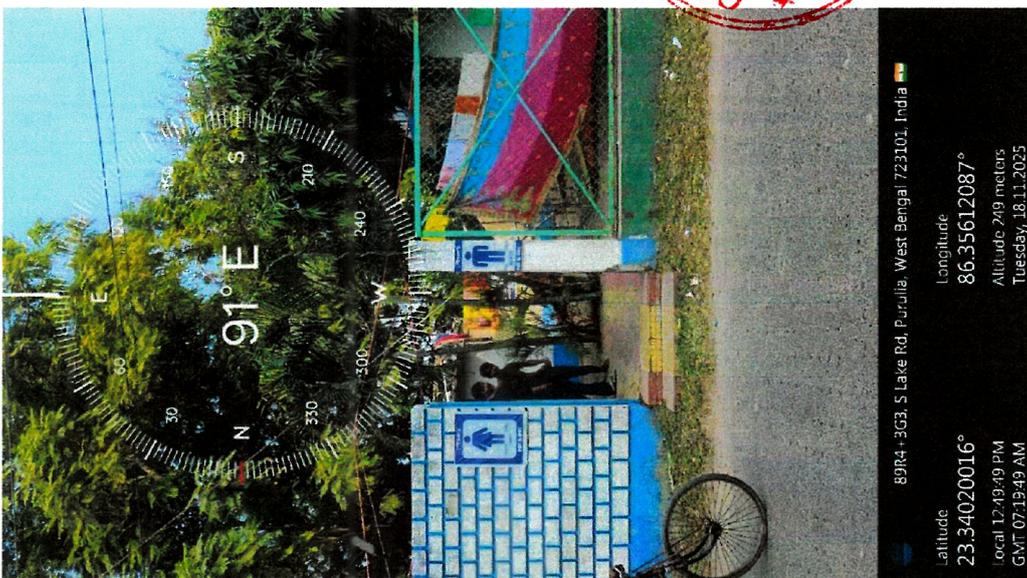
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19



89R4+3G3, S Lake Rd, Purulia, West Bengal 723101, India

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 GMT: 18.11.2025



89R4+3G3, S Lake Rd, Purulia, West Bengal 723101, India

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 Longitude: 86.35612087°  
 Altitude: 249 meters  
 Local Time: 07:19:49 AM  
 GMT: 18.11.2025

Pay & Use Public Toilet

~~5X~~

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 184/2025/EZ

SUBHAS DATTA

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY THE  
RESPONDENT NO. 4, WEST BENGAL POLLUTION  
CONTROL BOARD.

GHANSHYAM PANDEY  
ADVOCATE